

ORDER-SHEET FOR MAGISTRATE'S RECORDS
DISTRICT : SONITPUR.
IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR
Criminal (Bail) No. 244/2022

Sahabuddin

Vs.

State of Assam

Sl. No. of Orders	Date	Order	Signature
	<u>10-06-22</u>	<p>This is an application u/s 439 Cr.P.C. filed by Suresh Pandit seeking bail for accused Naresh Kumar Pandit in connection with Thelamara PS Case No. 32/2022 u/s 366/376 IPC corresponding to G.R. Case No. 828/2022.</p> <p>The allegation in the FIR is that on 25-04-2022 at about 7 PM FIR named accused forcefully took away the informant in a car to Khotapota and kept her for 4 days in a house of relative of the accused and repeatedly committed rape on her in the pretext of marrying her. Then she got to know that accused was trying to take her out of Assam and for this purpose accused also booked railway tickets. Hence, she lodged the FIR.</p> <p>I have heard the learned lawyers appearing for both sides and also perused the contents of the case diary.</p> <p>Learned counsel for State submitted that accused committed a heinous crime of committing rape of the victim girl by kidnapping her in the pretext of marrying her. So, learned counsel objected the bail prayer.</p> <p>On the other hand, learned counsel for accused submitted that the victim girl voluntarily went with accused as there was love affairs between them since long. It is also submitted that accused is in jail since 01-05-2022. So, learned counsel for accused prays for bail.</p> <p>Having heard the learned counsel for both sides and on consideration of case diary, it is seen that accused committed heinous crime of committing rape in the pretext of marrying her and also tried to took her away out of Assam without her consent.</p>	

		<p>It is also transpires that accused was arrested by police on 01-05-2022.</p> <p>Considering the nature and gravity of the offences and the implicating materials emerged in the case diary, this court is not inclined to grant bail to accused Naresh Kumar Pandit.</p> <p>In the result, bail petition stands rejected.</p> <p>Send back the case diary in seal cover.</p> <p>Accordingly, the case is disposed off.</p>	<p>Sessions Judge, Sonitpur, Tezpur.</p>
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